

**THE HIGH COURT OF MANIPUR AT IMPHAL  
MANTRIPUKHRI: MANIPUR**

**NOTICE INVITING SEALED RATE QUOTATIONS**

*Imphal, the 13<sup>th</sup> July, 2020*

No. HCM/G-20/96-A&E/Pt. II / 0566

Sealed Rate Quotation addressed to the undersigned are invited from the reputed firms, preferably having local branch Office at Imphal, for **REPAIRING OF 750KVA DG (Jakson Cummins)** of this Registry. The quotations (inclusive of all charges like GST, etc.) shall be received by this Registry upto 11:00 AM of the 5<sup>th</sup> August, 2020 and the same shall be opened on the same day. The firms may come for inspection of DG starting from 27<sup>th</sup> July to 29<sup>th</sup> July, 2020 at High Court of Manipur between 10:30 AM to 1:00 PM before submitting the quotations.

Right to accept any offer and reject the lowest rates or all the quotation papers received is reserved without assigning any reason.

The terms and conditions of the firm and scoring system is shown at ANNEXURE – I.

Sd/-  
( PH. JAPAN SINGH )  
i/c REGISTRAR (ADMN/PM&P)  
HIGH COURT OF MANIPUR  
*Imphal, the 13<sup>th</sup> July, 2020*

Endt.no. HCM/G-20/96-A&E/Pt. II/  
Copy to:-

1. The System Analyst, High Court of Manipur

*- For uploading the same in the official website of this Registry*

2. The Editor

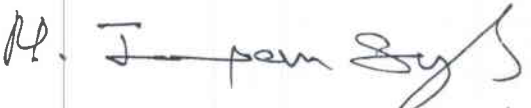
i) The Sangai (Express (English)

ii) Hueiyen Lanpao (Manipuri)

*-For publication of the above notice in the Newspaper within 6mms X 2cols for one day and submit the bill in triplicate copies for early payment*

3. Notice Board/Order Book/Guard File

4. Concerned File.

  
( PH. JAPAN SINGH )  
i/c REGISTRAR (ADMN/PM&P) 13/07/2020  
HIGH COURT OF MANIPUR

**ANNEXURE- I**

**I. Terms and Conditions**

- a. The firm must be registered and at least 5 years old as on date of this notice.
- b. The firm must enclose Certificates given by their clients for the works which they have completed or in process. It must briefly described the nature of work done.
- c. The firm must produce certificate if it has done any repairing/servicing of 750KVA DG.
- d. The firm must use all genuine materials while repairing the DG machine otherwise the firm is liable to pay for any damages cause due to non-genuine parts.

**II. Scoring System (Out of 40 points)**

**FORMAT TO BE FILLED BY THE FIRM**

Sl. No.	Name of the firm	Address	Quoted Price  (10 points)	Local Engineers/ Technician/ Office Availability (10 points)	List of Clients (enclose related certificates)  (10 points)	Whether the firm has repaired/serviced any 750 KVA DG?  (10 points)	Date of Registration of the firm	Any remarks	Total points
1.									

- a. The firm quoting lower price will be given more points.
- b. The firm that has local engineers/technicians/office will be given 10 points otherwise 0 points. It must provide the name(s) of the local engineers/technicians along with valid identity cards given by the firm.
- c. The firm that has more number of valuable clients would be given more points.
- d. The firm that has done repairing of 750 KVA will be given 10 points otherwise 0 points. It must be supported by certificate issued by client(s).

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